

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:268
ANSWERED ON:12.12.2012
IMPLEMENTATION OF RTE ACT
M.Thambidurai Dr. ;Naik Dr. Sanjeev Ganesh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the funding pattern between the Centre and the States under the Right to Education Act, 2009;
- (b) whether the Government conducted any survey to find out the number of children getting free education under the Right to Education Act;
- (c) if so, the details thereof and if not the reasons therefor;
- (d) the number of schools, teachers and the funds required for implementation of the Act; and
- (e) whether the Government is aware of any mis-utilisation of funds allocated for this purpose and if so, the details thereof along with the action taken by the Government in this regard?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 268 TO BE ANSWERED ON 12TH DECEMBER, 2012 ASKED BY DR. M. THAMBIDURAI AND DR. SANJEEV GANESH NAIK REGARDING IMPLEMENTATION OF RTE ACT

(a): The Sarva Shiksha Abhiyan (SSA) programme is a centrally sponsored scheme to assist the States/UTs in the implementation of the Right of Children to Free & Compulsory Education (RTE) Act, 2009 and its objectives. The funding pattern between Centre & States under the SSA is in the ratio of 65:35 except for the North East States where the ratio is 90:10.

(b)&(c): The Government of India collects annual enrollment statistics under the District Information System for Education (DISE) where in for the year 2010-11, 13 crore children were enrolled in Government elementary schools which provide free education.

(d): In 2010 an estimation of Rs.2,31,233 crore for the period from 2010-11 to 2014-15 was made for the implementation of the RTE Act, 2009, including requirement of schools and teachers.

(e): Some cases of financial misutilization and irregularities do come to light from time to time which are dealt with forthwith under the SSA. The SSA has laid down a detailed mechanism for financial monitoring, which includes inter alia an annual independent audit of State/UT SSA programmes, a concurrent audit by professionals and audit by the Comptroller & Auditor General of India.